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भारतीय विधिज्ञ परिषद् BAR COUNCIL OF INDIA

(Statutory Body Constituted under the Advocates Act, 1961)

21, Rouse Avenue Institutional Area, Near Bal Bhawan, New Delhi - 110002

Certified Copy of the Extract of the decision of the Council taken by circulation on 21.03.2024

The Council has received information/has been apprised of the events that transpired yesterday, i.e. on 20.03.2024, wherein, Advocates of Bar Association Ghaziabad, were boycotting the proceedings of District & Sessions court, Ghaziabad on the call of the Bar Association of Ghaziabad.

Mr. Gaurav Bhatia, Senior Advocate called the Hon'ble Chairman, Bar Council of India and informed that he had gone to the District & Sessions Court, Ghaziabad intending to represent his client and appear in an urgent bail matter.

However, the President of the Bar Association Ghaziabad, alongwith his associates not only obstructed and prevented/stopped him from appearing in court but also misbehaved with him and tore his band, which is a part of his legal attire.

Prima facie, it is a case of gross professional misconduct.

Such conduct not only undermines the integrity of the legal profession but also obstructs the administration of justice.

Advocates are obligated to maintain the highest standards of integrity, professionalism and ethical conduct. Any behaviour deviating from these standards is subject to disciplinary action.

The office bearers of the Bar Association are liable to be proceeded under the relevant provisions of the Advocates Act.

The Council resolves to issue notice to the President, and the General Secretary requiring them to explain as to why their licence to practice law be not suspended.



The reply, if any, must be filed on or before 27th March, 2024.

The matter will be heard on 28th March, 2024 at 2pm through hybrid mode.

The office of Bar Council of India will create the link and make it available to the parties.

Hon'ble Chairman is authorised to constitute a three members committee to hear the matter, assess the evidence and take a final decision.

The office is to communicate this order to the noticees / Bar Association without any delay.

Mr. Gaurav Bhatia should also be informed and should be requested to participate in the proceedings.

Certified to be the True Copy



Srimanto Sen
(Srimanto Sen)
Secretary
Bar Council of India